

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA,**

193
ORIGINAL APPLICATION NO. OF 2025/EZ
(Under Section 18 read with Sections 14, 15 of
National Green Tribunal Act 2010)

IN THE MATTER OF:

Soubhagya Patra

.... Applicant

VERSUS

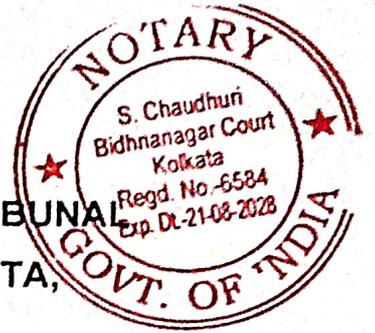
Odisha, *State pollution control Board*

..... Respondents

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ORIGINAL APPLICATION NO. OF 2025/EZ
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National Green Tribunal Act 2010)

IN THE MATTER OF:

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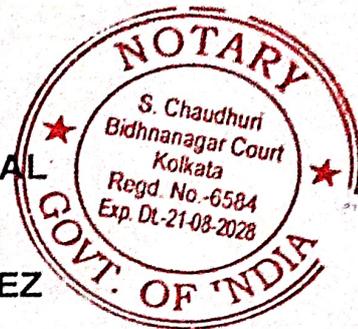
State of Odisha, State Pollution Control Board

..... Respondents

SYNOPSIS

That the Applicant States that your Applicant is a villager residing in the village where the private respondent is carrying on illegal sand mining at Balada (Nainlo) Sand Quarry lying at Nanda Devi River at Village Balada under Kantapada Tahasil over an area of Ac. 12.00 or 4.85 Ha. The private respondent, have flouted clauses and conditions laid down in the Environmental Clearence is continuing with the illegal mining outside the plot designated and transporting illegally mined sand is done using village road, causing pollution. Hence this Application

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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA,
ORIGINAL APPLICATION NO. OF 2025/EZ

(Under Section 18 read with Sections 14, 15 of National
Green Tribunal Act 2010)

IN THE MATTER OF:

Soubhagya Patra

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VERSUS

Odisha, State pollution control Board

..... Respondents

LIST OF DATES

1.	05.08.21	Environmental clearance granted for a period of 5 years for sand mining activity at Balada (Nainlo) Sand Quarry lying at Devi River at Village Balada under Kantapada Tahasil over an area of Ac. 12.00 or 4.85 Ha
2.	17.07.2022	The private respondent being the successful bidder under the provisions of OMMC Rules, 2016 had filed an application for transfer of EC granted by State Environment Impact Assessment Authority

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		Odisha, Bhubaneswar SEIAA in its favour pursuant to which the Tahasildar, Kantapada had requested SEIAA to transfer the EC in favour of the private respondent
3.	28.02.2023	on a complaint received regarding illegal and excess mining, a joint enquiry was conducted by a team comprising of Tahasildar, Kantapada, Deputy Director of Mines, Cuttack, Geologist Cuttack amongst others on 27.01.23 which submitted its report dated 28.02.23 wherein it was concluded, upon survey, that the private respondent has excavated approximately 38078 m3 of sand which is beyond the limit
	22/04/24	That inspite of the fact that penalty was imposed on the private respondent for illegal extraction of sand, the Environmental clearance was amended based on the replenishment study done by M/s Geomac Solutions Pvt Ltd that envisaged quantity of sand replenished is 22009 cum, it was recommended and stipulated that

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		<p>only 22009 cum is the maximum quantity of sand that can be extracted.</p>
	<p>9/12/24 & 29/12/24</p>	<p>That the aggrieved villagers submitted representations stating the fact that the illegal sand mining is causing flood destroying the property and lives of innocent villagers. The villagers also submitted that the private respondent is mining illegally in excess of 22009 cum sand as specified in the EC and outside the designated plot through out the day by using heavy machines and illegally transporting sand through the narrow embankment road of the village. Till date no action taken by the respondent authorities</p>

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**BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE BENCH
KOLKATA,**

ORIGINAL APPLICATION NO. OF 2025/EZ

(Under Section 18 read with Sections 14, 15 of National Green Tribunal Act 2010)

IN THE MATTER OF:

Soubhagya Patra, P.O. Badamulai, near Ananta Basudev Mandir,
Town/District : Cuttack, Odisha -754018

.....APPLICANT

VERSUS

1. Odisha State Pollution Control Board, through the Member Secretary, Paribesh Bhawan, A/118, Nilkantha Nagar, Unit – VIII, Bhubaneswar, Odisha, PIN – 751012, At/P.O./District : Cuttack.
Email – member.secy@ospcboard.org
2. Deputy Director of Mines, Cuttack, At/P.O./District : Cuttack.
PIN – 754021, Email – mo.cuttack@orissaminerals.gov.in
3. Collector & District Magistrate, Cuttack, At/P.O./District : Cuttack.
PIN – 753002, Email – dm.cuttack@nic.in
4. Tahasildar Kantapada, At/P.O. Kantapada, P.S. Olatpur, District : Cuttack Collectorate, PIN-754018,
Email-tahasildarkantapada@gmail.com
5. M/s. Suryavanshi Earth Movers, Represented through its Managing Partner, Mr. Bibekananda Dash, Office, At-Sibanarayanpur, P.O/District- Keonjhar, PIN – 758022.
6. State Environment Impact Assessment Authority, through the Member Secretary Odisha, SRF – 2/1, Acharya Vihar, Unit – IX, OPTCL Colony Ananda Bazar, Bhoi Nagar, Bhubaneswar, Odisha, PIN – 751022,
Email – ms-sciaaor@gov.in

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THE HUMBLE APPLICATION OF THE ABOVE NAMED

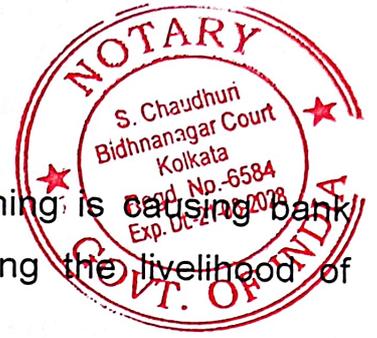
MOST RESPECTFULLY SHOWETH:

1. THAT the address of the Applicants is as given above for the service of notice of this Application.
2. THAT the addresses of the Respondents are as given above for the service of notice of this Application.
3. That the Applicant States that your Applicant is a villager residing in the village where the private respondent is carrying on illegal sand mining at Balada (Nainlo) Sand Quarry lying at Nanda Devi River at Village Balada under Kantapada Tahasil over an area of Ac. 12.00 or 4.85 Ha. The private respondent, have flouted clauses and conditions laid down in the Environmental Clearance is continuing with the illegal mining outside the plot designated during night time and transporting illegally mined sand is done using village road, causing pollution and flood in and around the Nanda Devi River. Hence this Application

5. BRIEF FACTS OF THE CASE:

(A) The Applicant states that the Applicant is a villager residing in the village where the private respondent is carrying on illegal sand mining at Balada (Nainlo) Sand Quarry lying at Nanda Devi River at Village Balada under Kantapada Tahasil over an area of

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Ac. 12.00 or 4.85 Ha. The illegal sand mining is causing bank erosion and flood which in turn is effecting the livelihood of residents living in and around the area

(B) The Applicant states that according to the guidelines for Sand Mining Ministry of Environment, Forest and Climate change January, 2020;

“Mining within or near riverbed has a direct impact on the stream's physical characteristics, such as channel geometry, bed elevation, substratum composition and stability, in-stream roughness of the bed, flow velocity, discharge capacity, sediment transport capacity, turbidity, temperature etc. Alteration or modification of the above attributes may cause an impact on the ecological equilibrium of the riverine regime, disturbance in channel configuration and flow-paths. This may also cause an adverse impact on in-stream biota and riparian habitats. It is assumed that the riparian habitat disturbance is minimum if the replenishment is equal to excavation for a given stretch. Therefore, to minimize the adverse impact arising out of sand mining in a given river stretch, it is imperative to have a study of replenishment of material during the defined period.”

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(C) The Applicant states State Environment Impact Assessment Authority Odisha, Bhubaneswar (SEIAA) vide its letter dated 05.08.21 granted Environmental Clearance to respondent no.4 for a period of 5 years for sand mining activity at Balada (Nainlo) Sand Quarry lying at Devi River at Village Balada under Kantapada Tahasil over an area of Ac. 12.00 or 4.85 Ha. The conditions of Environmental Clearance clearly puts forth that the mining shall be done by manual method no transportation is to be allowed on any road passing through village habitations . Extraction and loading of sand into trucks will be done and covered with tarpaulin.

A copy of the letter dated 05.08.21 annexed herewith as **ANNEXURE-A.**

D) That on 13.07.22 EC was transferred in favour of respondent no.5 by State Environment Impact Assessment Authority Odisha, Bhubaneswar (SEIAA). It is relevant to state that the condition with regard to quantity of extraction of sand as mentioned in Clause 9.2 in the letter dated 05.08.21 under Annexure-1 was also stipulated in letter dated 13.07.22 in Clause 3. The Project proponent was only allowed to extract 25000cum sand with depth of 2.5 meter in the first year.

A copy of the letter dated 13.07.22 is annexed herewith as **ANNEXURE - B.**

d) The State Pollution Control Board vide its letter dated 22.09.22 had granted the Consent to Operate in favour of the private respondent. Thereafter vide its letter dated 01.10.22, the State Board granted Consent to Operate as stipulated under

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Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 in favour of the respondent no.5, with conditions stipulated therein, specifically it was stipulated that dust suppression on mine haul roads shall be carried on and the order may be revoked in case the stipulated conditions are not implemented, the consent was valid till 31.03.2025.

A copy of the letter dated 01.10.22 is annexed herewith as **ANNEXURE-C**.

e) As the matter stood thus, on a complaint received regarding illegal and excess mining, a joint enquiry was conducted by a team comprising of Tahasildar, Kantapada, Deputy Director of Mines, Cuttack, Geologist Cuttack amongst others on 27.01.23 which submitted its report dated 28.02.23 wherein it was concluded, upon survey, that the private respondent has excavated approximately 38078 m³ of sand which is beyond the stipulated condition as mentioned in clause 9.2 i.e. the extraction of sand shall not exceed 25000 Cum.

A copy of the report dated 01.03.23 is annexed herewith as **ANNEXURE - D**.

f) Pursuant to the above, the Tahasildar, Kantapada, vide its letter dated 04.03.23 directed the private respondent to stop the quarry operation until further orders. Thereafter vide letter dated 15.03.23, the Tahasildar, Kantapada intimated the private respondent to deposit a sum of Rs. 38,38,814/- which included the Royalty, Additional charge, DMF, EMF and penalty as per the

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OMMC Rules,2016 owing to the excess sand mining within a week with a direction to obtain revised mining plan for operation. In spite of the above letter, the private respondent did not make the deposit for which a reminder was issued vide letter dated 28.03.23 by the Tahasildar, Kantapada to deposit the same by end of March 2023.

Copy of the letter dated 04.03.23, letter dated 15.03.23, letter dated 28.03.23 and Letter dated 21.06.23 are annexed herewith as **ANNEXURE-E**, **ANNEXURE-F** , **ANNEXURE-G** & **ANNEXURE -H** respectively.

g) The calculation of Penalty for illegal extraction of sand was ten lakh, thirty thousand, five hundred and fourteen and additional four lakh sixty one thousand three hundred and sixteen, respondent no.5 deposited only an amount of Rs. 8,00,000/- for which the Tahasildar, Kantapada, vide its letter dated 21.06.23 directed the private respondent to deposit the balance amount of six lakh ninety thousand within a week.

A copy of the letter dated 1.08.23 is annexed herewith as **ANNEXURE-I**.

h) The Applicant submits that in spite of the fact that the respondent no.5 have flouted clauses and conditions laid down in the Environmental Clearance, the state authorities have failed to take steps against the respondent no. 5, for violation of the conditions of consent to operate and Environmental Clearance due to which the respondent no.5 is continuing with the illegal

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mining as well as transportation of the sand through village road, which is illegal and arbitrary.

j) That the Applicants most humbly and respectfully submits that the lessee of the Balada (Nainlo) Sand Quarry in utter disregard to the mining plan and environmental clearance is violating the conditions in the following manner

(a) Respondent no.5 is using heavy machinery / excavator for mining sand illegally for which adverse impact in the river flow velocity, discharge capacity, sediment transport capacity causing flood and effecting lives of villagers.

(b) Respondent no.5 is transporting sand through overloaded vehicles without cover them with Tarpaulin causing air pollution

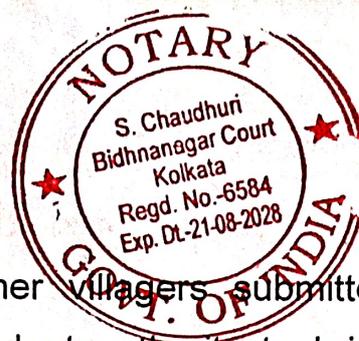
(c) Using village road , that is also the embankment road, contrary to the condition of Environmental Condition.

(d) Illegal mining done during night time.

(e) No plantation done on the banks of the river ,along the approach road or any other area.

k) That inspite of the fact that penalty was imposed on the private respondent for illegal extraction of sand, the Environmental clearance was amended on 22/04/24 based on the replenishment study done by M/s Geomac Solutions Pvt Ltd that envisaged quantity of sand replenished is 22009 cum, it was recommended and stipulated that only 22009 cum is the maximum quantity of sand that can be extracted, conditions of the original EC remaining the same. Copy of the Amended EC is annexed herewith and marked as Annexure J.

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m) That the Applicant and several other villagers submitted written representation before the respondent authority to bring forth the illegal mining done by the private respondent by using heavy machines even during night time using the village road for transporting illegally mined sand and causing pollution in the village. Air pollution is caused by the trucks plying illegally using village road, during transportation sand becomes air borne causing pollution.

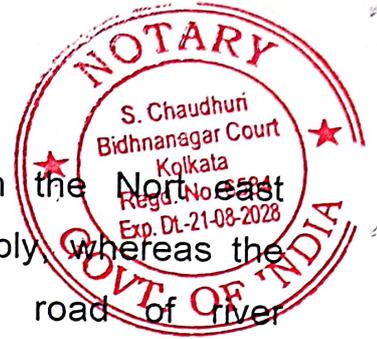
A copy of the letter dated 30/11/24 is annexed herewith as ANNEXURE-K.

j) That the aggrieved villagers submitted representations in the past putting forth the fact that the illegal sand is transported through the village road and illegal mining outside the plot designated for mining is causing pollution in the village.

K) The Applicant also submitted that the private respondent is mining illegally in excess of 22009 cum sand as specified in the EC and outside the designated plot through during night by using heavy machines and illegally transporting sand through the narrow embankment road of the village. ANNEXURE - L

(k) That the Applicant states that the villagers approached various state authorities ventilating their grievances about the illegal plying of vehicle and pollution caused thereof, but till date there is no relief, no action is taken by the respondent authorities. The RTI Reply dated 15/05/25 received by the Applicant from the mining officer Cuttack, show that the Road to Balado Nainlo river

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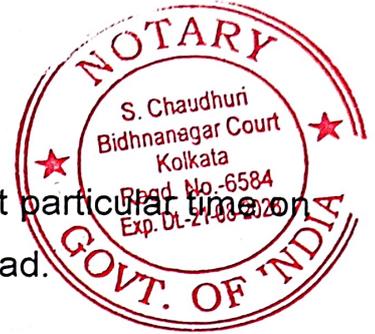


bank is towards North East and through the North east designated road the truck carrying sand can ply, whereas the illegal sand miners are using the narrow road of river embankment of the village that is towards south east, for transporting sand. Copy of the RTI Reply dated 15/05/25 and pictures of the village road is annexed herewith and marked as ANNEXURE-M

(L) That the Applicant states that the RTI reply of the Mining Officer Cuttack dated 15/05/25 encloses information from 1/11/24 to 17/01/25 which show that mining is taking place at 12.27.28 am in the morning at Balada Nainlo Devi river and for two months the dispatch quantity of sand is 348 cum. The dispatch quantity is completely wrong considering the fact that even if the number of trucks transporting sand is 15 per day considering the number of trucks evident in the Annexure 13 of this Application and then taking into account the reply dated 15/05/25 of the Mining officer Cuttack that states that 16 cum of sand is carried per truck, if the truck carries 16 cum sand then per day then it amounts to 240 cum sand per day and 7,200 cum sand per month and 86,400 cum sand per year that is way beyond the extraction limit of 22009 cum per year as provided in the Environmental Clearance. Copy of the RTI reply dated 15/05/25 is annexed herewith and marked as Annexure N.

(M) The Applicant states that the RTI reply dated 15/05/25 show that only 20 trucks are transporting sand for two months which is completely wrong as Annexure 13 with the Original Application

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show that more than 15 trucks are plying at that particular time on one day ,illegally using the south east village road.

(N) The Applicant states that the simple mathematics show that the number of trucks = Total sand volume divided by volume per truck. So ---- =38078 cum divided by 16 cum= 2379.87 that is approx 2380 number of trucks are plying per month and illegally using the south east village road. Therefore per day more that 79 number of trucks are plying illegally using the south east village road. The contention of the Original Applicant is that 38078 cum sand is extracted per month illegally from Balada Nainlo Devi river

(O) The Applicant states that there is no other alternative legal remedy and the remedy sought for herein would be adequate full and complete.

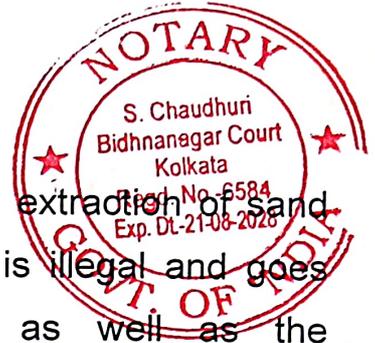
(Q) The balance of convenience lies in favour of the Applicant and the Applicant shall suffer irreparable loss and injury if the relief as prayed before this Hon'ble Tribunal is not granted.

6. GROUNDS :

A. For that owing to the illegal operation of the sand mine and illegal plying of heavy machineries and trucks, the villagers faced lot of difficulties in their day to day living as well as environmental hazards, including air and water pollution, and hence warrants interference of this Hon'ble Court.

B For that the private respondent have excavated approximately 38078 m3 of sand which is beyond the stipulated

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condition as mentioned in clause 9.2 i.e. the extraction of sand shall not exceed 22009 cum which in itself is illegal and goes beyond the scope of lease agreement as well as the Environmental Clearance for which the private respondent is liable to be held responsible.

C For that The respondent authority failed to appreciate that e private respondent is engaging heavy multi axle vehicles for transportation of sand, (Mines & Minerals) from the sairat source by using village road, which is not equipped to bear such traffic and neither same is permitted under the rules;

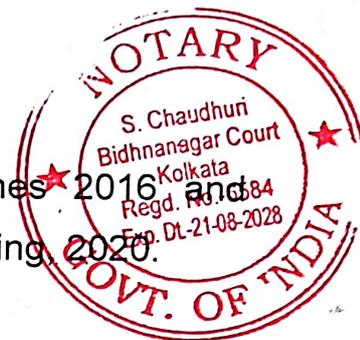
D For that though the sairat source is in village Balada which is in the district of Cuttack but there is no road for said source and the private respondent is using the road through Nainlo in the District of Jagatsinghpur creating danger to the only narrow village embankment road

E. For that the respondent authorities failed to address the grievances of the aggrieved villagers who submitted representations dated 9/12/24 and 29/12/24 stating the fact that the illegal sand mining is causing flood destroying the property and lives of innocent villagers. The villagers also submitted that the private respondent is mining outside the designated plot through out the day by using heavy machines and illegally transporting sand through the narrow embankment road of the village

F. FOR THAT the acts and conducts of the respondent authorities are arbitrary, malafide and vexatious inasmuch as in violation to the guidelines provided by the MoEF&CC in the

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Sustainable Sand Mining Management Guidelines 2016 and
Enforcement & Monitoring Guidelines for Sand Mining, 2020.



G. FOR THAT the manner, in which the Respondent authorities have deliberately abused their respective delegated powers by indiscriminate river sand mining directly, influences the shape of the riverbed. This often results in many indirect and cumulative effects on the physical characteristics and the dynamic equilibrium of erosion and sedimentation of a river, and will cause an adverse impact over the ecological balance.

7. LIMITATION

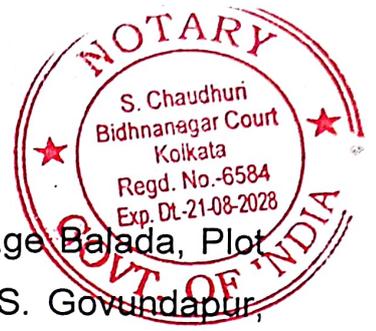
The Applicant declares that the cause of action in the instant case, accrues and continues from day-to-day, Such cause of action is renewing on a day-to-day basis and as such the question of applicability of the limitation prescribed in Section 14 (3) of the National Green Tribunal Act, 2010 does not arise.

8. INTERIM RELIEF:

Pending disposal of the application, under the circumstances as aforesaid the applicant most humbly prays before this Hon'ble Tribunal may be pleased to:

- 1a. May direct constitution of a High level Independent Committee to assess i) Cost of river bed material illegally mined ii) Cost of ecological restoration and environment compensation.

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1b. Stop illegal extracting of sand sand from village Balada, Plot no.128 of khata No.331, Tahasil- Kantapada, P.S. Govundapur, District Cuttack, Odisha till the disposal of this Application.

1C. And such further order or orders as may be fit proper and necessary in the facts and circumstances of the case.

9. PRAYER

In view of the above facts and circumstances it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

A. Stop illegal extracting of sand sand from village Balada, Plot no.128 of khata No.331, Tahasil- Kantapada, P.S. Govundapur, District Cuttack, Odisha

C. Direct the Respondent authorities not to violate the conditions of Environmental Clearence from using the South west village road for illegal transportation of sand.

D. And such further order or orders as may be fit proper and necessary in the facts and circumstances of the case

E. Cost of and/or incidental to the instant application;

12 OCT 2025

BEFORE THE NOTARY PUBLIC
AT BIDHANNAGAR
DIST.-NORTH 24 PARGANAS

20

VERIFICATION



I am, Soubhagya Patra , son of Samrat Patra, residing at Badamulai, near Ananta Basudev Mandir, Brahmanabati, Cuttak- 754018, aged about 30 years, by religion Hindu, by occupation- Farmar, I am Applicant of this instant Original Application, I do hereby verify that para 1 to 9 of the Original Application are true to the best of my belief and Knowledge, rest are humble submissions before this Hon'ble Court and no part of the report is false and nothing has been concealed therefrom.

Verified at Kolkata on this the day of October, 2025

Prepared in my office

Soubhagya Patra

Dona Saha

Advocate

F/1815/2022

sahadona462@gmail.com

DEPONENT


S. CHAUDHURI
★ NOTARY ★
GOVT. OF INDIA
Regd. No.-6584/08
Bidhannagar Court
-North 24

12 OCT 2025

Annexure - A

21

Annexure - 1

~~25~~



सत्यमेव जयते

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
ODISHA, BHUBANESWAR

Established under the E.P. Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India
Plot No. 1, Bhubaneswar-751022, Tel. 0674-2541929, E-mail: seiaaodisha@gmail.com

2042/SE/IAA

On 5.8.2021

File No. SEIAA-1322/02-2021

To

The Tahasildar, Kantapada,
Tahasil-Kantapada
Dist-Cuttack

Sub: Proposal of Tahasildar, Kantapada for mining of sand from Balada Sand Quarry over an area of 12.00 acres or 4.85 ha at village- Balada, Tahasil- Kantapada, District- Cuttack - Environmental Clearance req.

Ref: SEIAA File No: SEIAA-1322/02-2021 dated 08.02.2021

Sir

This is with reference to the application dated 08.02.2021 for grant of environmental clearance (submitted in the offline mode) for the proposed activities mentioned above.

2. [The application has been submitted in the offline mode because there is no provision at present for filing EC application for such cases (minor mineral extraction involving area less than or equal to 5ha; i.e., B2 category projects) in the online mode before SEIAA in the PARIVESH portal. The relevant application Form-IM does not appear on the screen of the said portal when EC application is to be filed to SEIAA]. The applicant has submitted the application in Form-I, i.e. the Form in which applications for minor mineral projects were being submitted upto the year 2016 before SEIAA. The Form-I does not contain some of the situational information relating to environmental sensitivity, but much of the required information has been submitted by the applicant in the Checklist and also in the PFR.

3. The application in Form-I is supported by other necessary documents, namely the PFR, DSR, EMP, Approved Mining Plan and Checklist.

1
DH

4. The proposed activities in a nut shell are as follows: -

- a. This is a proposal for mining of sand from Balada Sand Quarry lying in the Devi River bed located at village- Balada, Tahasil- Kantapada, District- Cuttack, over lease area of 12.00 acres or 4.85 ha.
 - b. The mine area is a part of the Survey of India Toposheet No.F45U/3, F45U/4 bounded by Latitude: 20°16'22.7" N to 20°16'28.1" N and Longitude: 86°02'53.1"E to 86°03'03.2" E.
 - c. The mining lease is an identified sairat source in the DSR. The Balada Sand Quarry sairat source will be leased out under the OMMC Rules,2016 by Tahasildar, Kantapada to the successful bidder(lessee) on the basis of public auction for a lease period of 5 years.
 - d. The mining plan along with the PMCP of the mining project prepared on behalf of successful bidder (lessee) has been approved by Deputy Director Geology, Directorate of Mines, Bhubaneswar on 11.06.2020.
 - e. As per the approved mining plan submitted, it is observed that the mineable reserve in the lease area is 1,26,450 cum of sand, when extracted upto a depth of 3.0 m. No study of the annual rate of replenishment of sand has been done for the sairat source which is a pre requisite as per the guidelines of sustainable sand mining management issued by the MoEF & CC, Govt. of India, and as per orders dated 13.09.2018 of the Hon'ble NGT.
 - f. The project proponent has also not furnished the width of the river, nor the alignment of the extraction path for sand transportation. As reported by the tahasildar, a river bridge is at a distance of 5.68Km away from the mining lease area.
 - g. The cluster certificate has been furnished by the Tahasildar certifying that there is no other mine located within 500 meters from the periphery of the proposed mine lease area. As reported by the Tahasildar, this sairat source is not a part of any cluster.
 - h. As per the approved mining plan, it is observed that sand from the quarry will be extracted upto a depth of 2.50 meter with annual extraction of sand not exceeding 25000 cum (maximum production capacity) during the valid lease period.
5. This proposal conforms to the item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project falls under Category B2 as the mining lease area is less than 5ha.

6. The proposal is duly appraised by the SEAC in its meeting held on 29.06.2021. The SEAC has submitted the appraisal report and recommended for grant of EC, vide their letter no. 422/SEAC-Misc-02 dated 02.07.2021.

7. The Environmental Clearance (EC) is accordingly granted to the proposed activity of sand mining subject to the following conditions and stipulations. The EC shall take effect from the date of registration of duly executed lease deed in this regard by the Tahasildar and shall be coterminous with the expiry of lease period.

8. The Tahasildar, Kantapada who is the lease granting authority in this case is responsible for monitoring strict compliance of the following conditions of grant of environment clearance, by the project proponent(lessee).

9. Stipulated Conditions:

- 9.1 The project proponent has to carry out by engaging appropriate consultant, a study of the annual replenishment rate of sand by collecting pre monsoon & post monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. The replenishment rate of sand may be calculated by using the volumetric survey method or any other methods as laid down in Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF & CC, Govt. of India. The finding of the study shall be submitted to SEIAA to assess the rate of replenishment of mined out sand in the lease area. Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e. after 15thOctober,2022 if satisfactory replenishment study report is not submitted. The submission of study report of rate of annual replenishment of sand is obligatory for the project proponent.
- 9.2 In the first year i.e. before the rainy season of 2022, the extraction of sand shall not exceed 25000Cum, calculated by multiplying the working area in sqmtr by 2.5 meter depth of excavation.
- 9.3 The project proponent should carry out River bed sand mining manually by engaging local laborers in force to check over exploitation of sand at the source.
- 9.4 Any change in the plan or quantity to be produced shall require prior approval of SEIAA. This EC shall not be transferred without the permission of SEIAA. In case, the lease is settled in favour of any lessee, the permission of SEIAA will be taken along with the deposit of scrutiny fee.
- 9.5 There shall be a 'no working zone' to protect the embankment on both sides, road or rail bridge in the vicinity, if any, dam, weir, water intake structure of irrigation or drinking water project, or any cross drainage structure. 10 % of the width of river shall be left intact along the embankments on both sides as 'no mining zone'. Further, no mining shall be allowed within 200 m of any existing structures dam,

weir, water intake structure of irrigation or drinking water project, or any cross drainage structure. In case of River Bridge, this no mining zone shall extend upto a minimum stretch of 200 meters from the bridge and it may extend upto 500 meters in sensitive locations. The lease area shall be accordingly curtailed to carve out the actual sand mining area within the leasehold. Exact map of the lease area, and the 'no mining zone' shall be drawn to scale, showing the DGPS coordinates of all corner points, and the location of the bridge, embankment, extraction route & other structures; and such map has to be submitted to SEIAA by the project proponent through the Tahasildar within three months of the date of issue of the EC. The quantum of sand allowed to be extracted will be worked out on the basis of the actual working area.

- 9.6 The lease area and the actual working area shall be demarcated on the ground by erecting durable masonry /concrete pillars by the project proponent.
- 9.7 The project proponent shall take prior statutory and regulatory clearance as required from the concerned authorities in respect of the project, before carrying out any operation.
- 9.8 Mining is not permissible within the water channel or stream flow area. No stream shall be diverted for the purpose of mining and no natural water course shall be obstructed. The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non monsoon period. There shall be no sand mining in the river during the rainy season or when there is flow of water in the river.
- 9.9 Sand mining operations shall not affect the existing sources for irrigation / drinking water / industrial purpose.
- 9.10 The natural sand dunes, if any, near or surrounding the lease area shall not be disturbed.
- 9.11 No transportation of the minerals shall ordinarily be allowed on any road passing through villages/habitations/forest land without prior explicit permission. Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/Gram Panchayat and only after required strengthening, such that the carrying capacity of road is increased to handle the sand truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density. Plying of sand extraction trucks may be allowed on roads / path ways passing close to schools, temples, hospitals and such other public places only with prior written permission of competent authority.
- 9.12 Vehicles hired for transportation of sand from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.

- 9.13 The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of sand transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of sand trucks.
- 9.14 The project proponent shall take all precautionary measures against causing damage to flora and fauna of the locality. The PP shall plant and nurse to full establishment a minimum of 100 number of saplings of native tree species along the approach roads, river banks and in community areas in consultation with the Gram Panchayat.
- 9.15 Water spray should be made on the road/extraction paths to control dust emission during transportation of sand.
- 9.16 The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
- 9.17 Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report.
- 9.18 The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.
- 9.19 It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF&CC, Bhubaneswar, in hard and soft copies on 1st day of January, April, July, October of each calendar year, failing which EC is liable to be revoked.
- 9.20 At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.
- 9.21 The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure that the project proponent submits quarterly compliance reports.
- 9.22 The concerned Regional Office of the MoEF&CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF&CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 9.23 A copy of the clearance letter shall be sent by the proponent to concerned Gram Panchayat /Panchayat Samiti /ZilaParisad /Municipal Corporation / Urban Local Body as the case may be.
- 9.24 Project proponent shall obtain Consent to Operate from the OSPCB and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the State Pollution Control Board.

- 9.25 The SEIAA, Odisha may revoke or suspend this EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
- 9.26 The Project Proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.
- 9.27 Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this environment clearance besides attracting penal provisions in the Environment (Protection) Act, 1986.
- 9.28 The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
- 9.29 This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 9.30 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

[Signature]
Member Secretary

Memo No 2042/SEIAA /Dt. 5.8.2021

[Initials]

- Copy to
- 1. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
 - 2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
 - 3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
 - 4. Deputy D.G.Forest., Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharapur, Bhubaneswar for information.
 - 5. Principal Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
 - 6. Collector & DM, Cuttack/ Sub Collector, Athagad / Tahasildar, Kantapada for Information and necessary action.
 - 7. Guard file for record.

[Signature]
Member Secretary

[Initials]



सत्यमेव जयते

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY ODISHA, BHUBANESWAR

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, E-mail: sciaaorissa@gmail.com

Letter No 4868/SEIAADt. 13.07.2022File No. SIA/OR/MIN/281940/2022

To M/s. Suryavanshi Earth Movers
Sri Bibekananda Dash (Authorized Person)
At-Swampatna, Sibanarayanpur,
Po-Keonjhar, Dist-Keonjhar, Pin-758030

Sub: Proposal for **Transfer of Environmental Clearance** of Balada river sand bed over an area of 12.00 Acres or 4.85 Hectares in village Balada under Kantapada Tahasil of Cuttack District from the name Tahasildar, Kantapada to M/s. Suryavanshi Earth Movers -reg.

Ref: (i) EC letter no. 2042/SEIAA dated 05.08.2021
(ii) Your letter no. 1701/Sairat dated 30.06.2022
(iii) Online proposal No. SIA/OR/MIN/281940/2022 dtd.06.07.2022

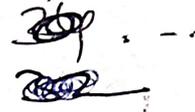
Sir

Kindly refer your online application on dated 06.07.2022, where in you have requested for transfer of environmental clearance granted by SEIAA, Odisha vide letter no. 2042/SEIAA dated 05.08.2021 issued earlier in favour of Tahasildar, Kantapada, Cuttack.

As submitted by the Tahasildar, it is noted that EC was obtained for Balada River Sand Bed for a period of 5 years in favour of Tahasildar, Kantapada vide the above mentioned EC letter under reference. Now, the said sairat source will be leased out under the OMMC Rules, 2016 by Tahasildar to the successful bidder (lessee) for a lease period of 5 years. Hence, the Tahasildar has requested for transfer of EC in favour of M/s. Suryavanshi Earth Movers, Successful Bidder under the provision of OMMC Rules, 2016 for operationalization of the sairat source.

The proposal was registered in PARIVESH Portal on dated 06.07.2022 with required documents and the Authority decided in the SEIAA meeting held on 08.07.2022 that EC be transferred favour of M/s. Suryavanshi Earth Movers as recommended by Tahasildar and the new Project Proponent has to submit the detailed compliance report on all EC conditions on half yearly basis.

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The SEIAA has no objection for transfer of environmental clearance accorded by SEIAA's letter no. 2042/SEIAA dated 05.08.2021 in the name of M/s. Suryavanshi Earth Movers with the same terms and conditions under which prior environmental clearance was initially granted and for the same validity period subject to satisfactory compliance to all the stipulated terms and conditions of EC along with the specific conditions mentioned below:

- 1) The project proponent has to carry out by engaging appropriate consultant, a study of the annual replenishment rate of sand by collecting pre monsoon & post monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. As per the MOEF&CC, Govt. of India's Enforcement and Monitoring Guideline for Sand Mining, 2020, there are two methods prescribed for the study of rate of replenishment of sand on a stretch of river bed. These are (1) physical survey of the field by the conventional method and (2) use of UAV / Drone and other image data processing techniques. The second method UAV/ Drone method is the one which has been found suitable for the above purpose, and recommended by the ORSAC, Bhubaneswar and There are some organization in Odisha state who are empanel by ORSAC to conduct such survey. The details of UAV / Drone method is attached a separate sheet. The finding of the study shall be submitted to SEIAA to assess the rate of replenishment of mined out sand in the lease area.
- 2) Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e. after 31st December, 2022 if satisfactory replenishment study report is not submitted. The submission of study report of rate of annual replenishment of sand within one year is obligatory for the project proponent.
- 3) The PP is allowed to extract sand shall not exceed 25000 cum, with depth 2.5 meter in the first year. In case any change is proposed in the scope and limit of the project, the project proponent shall obtain fresh prior environmental clearance.
- 4) The Environmental Management Plan(EMP) shall be created for individual lease and the fund shall be kept in a single account and be implemented by the concerned Tahasildar to ensure the compliance with environmental conditions specified for grading, compaction and maintenance of haulage road, provision of water spray on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry, and provision of thick, multilayer and a continuous green belt around the lease area excluding the entry and exit gate for prevention of environmental pollution and noise during

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mining activity. All mining activity shall be done in scientific manner to safeguard degradation of environment. All the individual lease holders of the Tahasil shall implement the EMP as proposed. The Tahasildar shall ensure the compliance of this condition along with all lease holders of his jurisdiction.

- 5) The project proponent shall submit the real time photographs (geo-coordinate) of sand bed area, plantation activity (i.e. with mentioning no. of species and its survival rate), photographs during data collection for replenishment study of sand bed both pre and post monsoon period.
- 6) The project proponent shall submit half yearly compliance report of EC conditions with mentioning yearly production, replenishment rate of sand and geo-coordinate photographs of demarcated lease area and with details compliance of Environmental Management Plan (EMP).



Yours faithfully,


Member Secretary

Memo No 4869/SEIAA /Dt. 13.07.2022

Copy to

1. Joint Secretary (Environment), Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. Principal Secretary, Forests & Environment Dept., Government of Odisha for information.
3. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharapur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Member Secretary, CGWA, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011 for information.
7. **Copy to the Collector /Sub Collector, Cuttack and Tahasildar, Kantapada** for information and necessary action.
8. Chairman/Member / Member Secretary, SEIAA for information.
9. Chairman, SEAC/Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
10. Guard file for record.




Member Secretary

The replenishment study for river bed sand is very essential in order to have a check on possible over exploitation. It is assumed that the riparian habitat disturbance is minimum if the replenishment is equal to excavation for a given stretch. It is imperative to have a study of replenishment of sand material during a defined period for sustainable sand mining. As per the MOEF&CC, Govt. of India's Enforcement and Monitoring Guideline for Sand Mining, 2020, there are two methods prescribed for the study of rate of replenishment of sand on a stretch of river bed. These are (1) physical survey of the field by the conventional method and (2) use of UAV / Drone and other image data processing techniques. The second method UAV/ Drone method is the one which has been found suitable for the above purpose, and recommended by the ORSAC, Bhubaneswar.

The UAV / Drone method briefly is as follows:

The Drone /UAV is fitted with the advanced camera used for survey purposes. The survey is conducted using a set of instruments and compatible software to depict the topography of the study area (the lease area) by utilizing the properly referenced data.

After running the prescribed steps, the software shall automatically generate orthorectified imagery. Ground truthing is done at minimum 5 locations spread evenly across the lease area by using DGPS instruments. The readings from DGPS instruments are compared with the Drone Data for accuracy assessment.

The study shall have the details of establishment of bench mark by putting a number of pillar points and various Ground Control Points (GCP) at the site, observing by DGPS the various GCPs for permanent bench marks and control points. The summary of the elevation data from each session's profile based on the post-monsoon survey is mentioned in the tabular form. A detailed comparison sheet of both pre-monsoon and post-monsoon elevation data is prepared. Cross sectional depiction of deposition and erosion for each section in pre and post deposition seasons shall be given.

Drone images are used to recreate highly accurate orthomosaic maps of mining sites and quarries. Each pixel contains 2D geo tagged information (X, Y), and can be used for distance and surface measurements. A densified point cloud can be generated from Drone images and data. Each point contains geospatial (X,Y,Z) information. It provides an accurate model of a site for precise volume measurements and visual insights. The drone data is processed to generate Digital Terrain Model (DTM) and assessment of progressive volumetric change.

Adequate number of geomatic grade ground control bench marks (X,Y,Z), depending on the size of the lease area, are to be maintained permanently around the lease area within a maximum distance of 500 meters from the lease area for the entire study period. There should be pre and post monsoon survey to assess the sand replenishment within the study area.

There are some organizations in Odisha state who are empaneled by ORSAC to conduct such survey.

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Annexure-2**Essential Physical Criteria As Per Enforcement And Monitoring Guidelines For Sand Mining, January 2020 Of MoEF&CC, Govt. Of India**

Sl. No.	Essential Criteria	Reference
1.	"No Mining Zone": 1/4th part of the river width (excluding 3/4th central part of the river width) on both sides of the river towards the river bank	4.1.1 (Para - e) Page - 16
2.	a) Distance between two clusters: ≥ 2.5 km b) Area of mining lease area in a cluster: ≤ 10 ha. c)	4.1.1 (Para - k) Page - 19
3.	Concave River Bank: No extraction of sand	
4.	No mining if a) Upstream: Lease is 1 km from major Bridge and high ways or $5(x)$ of the Bridge / public civil structure / water intakes point subject to lease is located at a minimum 250 meters distance. Where x = Span of the bridge. b) Downstream side: Lease is 1 km from the major bridge and Highways Or $10x$ of the bridge / public civil structure / water intake point Subject to lease is located at a minimum distance of 500 meter where x = span of the bridge	4.3 (Para - h) Page - 23
5.	Mining depth: ≤ 3 meter (maximum 3 meter)	4.3 (Para - m) Page - 24
6.	Mining distance from river bank: $1/4^{\text{th}}$ of the river width, But subject to not less than 7.5 meter	4.3.1 (Para - m) Page - 24
7.	Area for removal of minerals: $\leq 60\%$ of mine lease area	4.3 (Para - s) Page - 25
8.	Minable sand per ha, Available for actual mining: $\leq 60,000$ MT/Annum	
9.	Regular replenishment study and replenishment rate	

ANNEXURE - 32 "C"

Tel / FAX: 0671-2335472

E-mail: rospcb.cuttack@ospboard.org

Website: www.ospboard.org



OFFICE OF THE REGIONAL OFFICER, CUTTACK
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
586, SURYAVIHAR, LINK ROAD, CUTTACK-753012

No. 188 / 2575

Dt. 01.10.2022

CONSENT TO OPERATE ORDER

CONSENT ORDER NO. RO/CTC/CTO. 188 /2022/ WPC/APC

Sub: Consent for discharge of sewage and trade effluent under Section 25/26 of the Water (PCP) Act, 1974 and under Section 21 of Air (PCP) Act, 1981 for existing/new operation of the plant.

Ref: Your Online Application No. 4340726 and this Office Consent to Establish order issued vide letter No. 1816/2575, dtd. 22.09.2022.

Consent to Operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & control of Pollution) Act, 1981 and rules framed thereunder to:

Name of the Mines: M/s. BALADA RIVER SAND BED

Name of the Occupier & Designation: Sri Bibekananda Dash (Authorised Person),

Address of the unit: At Village: Balada (Plot No. 128 of Khata No. 331, lease hold area of 12.00 Acres (4.85 Ha.), Kisam: Nadi), Ps: Govindpur, Tahasil- Kantapada, Dist.: Cuttack, Odisha

This consent order is valid for the period up to 31.03.2025

This consent order is valid for the product quantity, specified, outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured:

Sl. No.	Product	Quantity
1.	Mining of River Sand	25,000 Cubic Meter per Annum

P.T.O.



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CONSENT ORDER

- E. GENERAL CONDITIONS FOR ALL UNITS.**
1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review / variation / revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations is deemed fit for the purpose of the Acts.
 2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity / quality of the effluent rate of emission / air pollution control equipment / system etc.
 3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
 4. The application shall comply with and carry out the directives / orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order / directives issued at any time and / or violation of the terms & conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law / Act.
 5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
 6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
 7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
 8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
 9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
 10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
 11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.

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CONSENT ORDER

12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose.
 - c) Process.
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharge is not fit for the domestic use / bathing.
14. Storm water shall not be allowed to mix with the trade and / or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys / stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provisions of the Act or Rules made therein.



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CONSENT ORDER

24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and / or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention & Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge / emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions / stop the operation of the plant. Report of such accidental discharge / emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks / chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at ail times.
32. Any upset condition in any of the plant / plants of the factory which is likely to result in increased effluent discharge / emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board so as no to cause fugitive emission, dust problems through leaching etc. of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :

Cntd...



CONSENT ORDER

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- i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
- ii) Controlled incineration, wherever possible in case of combustible organic material.
- iii) Composting, in case of bio-degradable material.

36. Any toxic material shall be de-toxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The de-toxication or sealing and burying shall be carried out in the presence of Board's authorized person only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.

37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.

38. The applicant, his / heirs / legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.

39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.

40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.

41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21A of Air (Prevention & Control of Pollution) Act, 1981.

42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.

43. The Board reserves the right to revoke / refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify / stipulate additional conditions as deemed appropriate.

Contd...

F. SPECIAL CONDITONS:

1. The project proponent shall take statutory clearance/ approval/ permission for the concerned authority in respect of his project as and when required.
2. Any change in mining technology/ scope of working shall not be made without prior approval of the State Environment Impact Assessment Authority (SEIAA).
3. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made and also shall comply with the stipulated conditions specified in the Environmental Clearance order issued by SEIAA.
4. Mining activity shall be carried out as per approved mining plan prepared for this project.
5. An Annual Return of the production undertaken shall be submitted at the end of financial year.
6. Domestic effluent if any from mine shall be discharged to soak pit via septic tank constructed as per BIS specification.
7. Ambient air quality inside the mining lease area shall be maintained as per National Ambient Air Quality Standards, 2009 (As per enclosed Annexure-II).
8. Dust suppression on mine haul roads shall be carried out by spraying water through mobile/fixed water sprinklers.
9. Regular collection of spilled over raw material from haul roads shall be practiced to prevent the generation of dust due to movement of dumpers / trucks.
10. The transportation vehicles shall be covered with tarpaulin cover to control generation of any fugitive emission during transportation.
11. The Lessee shall undertake plantation as mentioned in the Mining Plan.
12. Adequate measures shall be taken for control of noise levels in the work environment of mine area so that noise levels at the boundary line of mine lease area shall not exceed 75 dB(A) during day time (6.00 AM to 10.00 AM) and 70 dB(A) during night time (10.00 PM to 6.00 AM).
13. The mine shall abide by all the provisions of E (P) Act 1986 and Rules framed there under.
14. The Board may impose further condition or modify the conditions as stipulated in this order during operation and may revoke this order in case the stipulated conditions are not implemented and/or information is found to have been suppressed/wrongly furnished in the application form.

102/1981

- 15. If it is found that the sand quarry is operated without adequate pollution control measures direction for closure shall be issued under section 31(A) of Air PCP) Act.1981 and/or under section 33(A) of Water (PCP) Act, 1974 as the case may be without any further notice.
- 16. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

Banshi

REGIONAL OFFICER

To:
 Sri Bibekananda Dash (Authorised Person),
 M/s. Balada River Sand Bed,
 M/s. Suryavanshi Earth Movers,
 At: Swampatna, Sibanarayanpur,
 Po/ Dist: Keonjhar- 758030,
 Odisha

Memo No: _____ Dtd. _____
 Copy forwarded to:

- 1. Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar.
- 2. Collector & District Magistrate, Cuttack
- 3. Mining Officer, Cuttack Circle, Cuttack
- 4. Tahasildar, Kantapada
- 5. Copy to Guard file.

REGIONAL OFFICER

**Joint enquiry report of river sand excavation from the Balada-Nainlo Devi
River Sand sairat source under Kantapada Tahasil of Cuttack District**

In response to the Letter No-139, Dt-17-01-2023, Office of the Tahasildar, Kantapada, the field visit was conducted by Deputy Director of Mines, Cuttack, Geologist, Cuttack, SDO, Irrigation, Kantapada, Cuttack and Tahasildar, Kantapada along with Revenue officials of Kantapada tahasil. The revenue officials have identified the lease boundary line. From the Survey, it is noticed that, Five patches of Sand area have been excavated from the balada-nainlo sand quarry of the kantapada Tahasil. To assess the excavation of minor mineral (Sand), The area was visited with the Cadastral map and the total excavated areas were surveyed through hand held GPS and measuring tape.

The tentative Quantity of sand excavated from the Balada-Nainlo lease area are given below.

PATCH	Average Length (m)	Average Width (m)	Average Thickness of excavation (in m)	Volume (In Cum)
PATCH-1	120	29	2	6960
PATCH-2	206	24	2	9888
PATCH-3	186	21	2	7812
PATCH-4	161.5	28	2	9044
PATCH-5	121.5	18	2	4374
Total				38078

CONCLUSION:-

From the above survey, it was concluded that, the total excavated sand from the Balada-nainlo sand quarry is approximately 38078 m³.

Amal
01/03/2023
Tahasildar, Kantapada

[Signature]
28/02/23
Geologist, Cuttack

[Signature]
28/02/23
Mining Officer, Cuttack

[Signature]
28/02/23
SDO, Irrigation, Kantapada, Cuttack

[Signature]
28/02/23
Revenue Supervisor, Kantapada

[Signature]
28/02/23
Revenue Inspector, Balailo Circle

[Signature]
Balailo Saha
Revenue Inspector

[Signature]
Representative of Lesse

[Signature]
D.A(Touzi)

Annexure - C E 40

By Speed Post

OFFICE OF THE TAHSILDAR, KANTAPADA

Ref. No 609 Dt 04/03/23

To

Sri Bibekananda Dash, Managing Partner
Suryavanshi Earth Moovers
At- Sibanarayanpur
Po- Keonjhar
Dist- Keonjhar

Authorised Representative : Sri Jibananda Patra of Village Brahmanbati

Sub :- Stop the quarry operation of Balada (Nainlo) Devi River Sand Sairat Source (Sairat Case No-22/2020-21).

Ref :- Joint Enquiry Report dtd. 1.3.23 of Composite Team

With reference to the report on subject cited above, you are hereby directed to stop the quarry operation of Balada (Nainlo) Devi River Sand Sairat Source (Sairat Case No-22/2020-21) immediately until further order.

Further you are directed to deposit the "Y" form books bearing sl. No. 181 & 182 before the undersigned by today positively.

Amde 04/03/2023

Tahasildar, Kantapada

Memo No.....610.....DT.....04/03/23.....
TAHASILDAR
KANTAPADA, CUTTACK

Copy submitted to the ADM(Revenue) / Sub - Collector, Sadar, Cuttack for kind information.

Amde 04/03/2023

Tahasildar, Kantapada

Memo No.....611.....DT.....04/03/23.....
TAHASILDAR
KANTAPADA, CUTTACK

Copy submitted to the SDPO, Sadar, Cuttack / IIC, Olatpur PS / IIC, Govindpur PS for kind information and they are requested to close watch on the illegal transportation of sand from the said source.

Amde 04/03/2023

Tahasildar, Kantapada

Memo No.....612.....DT.....04/03/23.....
TAHASILDAR
KANTAPADA, CUTTACK

Copy forwarded to the R.S, Kantapada / R.I, Brahmansailo / R.I Dhanamandal / R.I Adaspur for information and they are directed to regular check the source for any irregular sand extraction.

Amde 04/03/2023

Tahasildar, Kantapada

TAHASILDAR
KANTAPADA, CUTTACK

Amde
06/03/23

Amde
6.3.23

Received

Jibananda Patra
4.3.23

41

Annexure - F

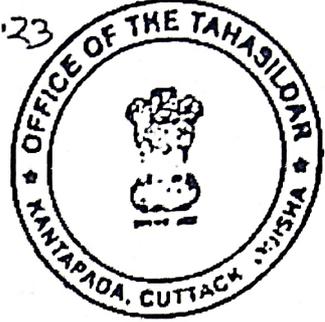


OFFICE OF THE TAHSILDAR, KANTAPADA

Ref. No. 692 Dt. 15.3.23

To

Sri Bibekananda Dash, Managing Partner
Suryavanshi Earth Moovers
At- Sibanarayanpur
Po- Keonjharagarh
Dist- Keonjhar, PIN-758002



Sub :- Deposit of Royalty and Penalty for excess extraction of sand from Balada (Nainlo) Devi River Sand Sairat Source (Sairat Case No-22/2020-21) .

Ref :- Joint Enquiry Report of Composite Team dt.01.03.23

With reference to the report on subject cited above, this is to inform you that the lease deed for the said source has been executed on dt.5.8.22 for operation of the Balada (Nainlo) Devi River Sand Sairat Source for five years from the date of agreement subject to maximum 25000 Cum of sand extraction in the first year. After receipt of public petitions the joint enquiry has been made by the composite team of Mining Officer, Cuttack, Geologist of Cuttack Dist, SDO, Irrigation, Pratapnagari Division and Revenue Officials of Kantapada Tahasil in presence of authorized representative of lessee Sri Jibananda Patra of Village Brahmanbati on 27.01.2023 and report submitted by the team on dt.1.3.23. From that joint enquiry report it reveals that you have extracted 38078 Cum of sand till date. As there is only 4 months passed from the date of lease deed out of first year, you have exceeded the limit of extraction given by SEIAA in the EC.

So following amount of Royalty, Additional Charge, DMF, EMF and Penalty for such illegal mining is imposed upon you for excess extraction of sand (38078-25000) = 13078 Cum as per OMMC Rule-2016.

i.	Royalty	= 13078 cum x Rs.35	= Rs. 4,57,730.00
ii.	Additional Charge	= 13078 cum x Rs. 187	= Rs. 24,45,586.00
	Total		= Rs.29,03,316.00
iii.	DMF (10% of Royalty)	= Rs.29,03,316 x 10%	= Rs.2,90,332.00
iv.	EMF (5% of Royalty)	= Rs.29,03,316 x 5%	= Rs.1,45,166.00
v.	Penalty as per OMMC Rule 51 (1) (i)		= Rs. 5,00,000.00
	Total		= Rs. 38,38,814.00

(Rupees Thirty Eight Lakhs Thirty Eight Thousand Eight Hundred Fourteen Only)

So you are hereby directed to deposit the above amount for such illegal mining within a week from the date of issue of this letter positively otherwise action as per OMMC Rule will be initiated against you. Further you are directed to obtain revised Mining Plan for operation of the said source in future.

Memo No. 692DT. 15.3.23

Amal
15/03/2023
Tahasildar, Kantapada
TAHASILDAR
KANTAPADA, CUTTACK

Copy submitted to the ADM(Revenue) / Sub - Collector, Sadar, Cuttack for kind information.

Amal
15/03/2023
Tahasildar, Kantapada
TAHASILDAR
KANTAPADA, CUTTACK

Annexure - 9

42

By Regd. Post
Reminder

OFFICE OF THE TAHSILDAR, KANTAPADA

Ref. No. 852 Dt. 28/03/23

To

Sri Bibekananda Dash, Managing Partner
Suryavanshi Earth Moovers
At- Sibanarayanpur
Po- Keonjharharh
Dist- Keonjhar, PIN-758002

Sub :- Deposit of Royalty and Penalty for excess extraction of sand from Balada (Nainlo) Devi River Sand Sairat Source (Sairat Case No-22/2020-21) .

Ref :- This office letter No.692 dt.15.03.23

With reference to the letter on subject cited above, this is to inform you that you have been directed to deposit Rs. 38,38,814.00 (Rupees Thirty Eight Lakhs Thirty Eight Thousand Eight Hundred Fourteen Only) towards Royalty and Penalty for excess extraction of sand from Balada (Nainlo) Devi River Sand Sairat Source within a week from date of issue of the letter. But till date you have not deposited the required amount in our official account.

Further this is to inform you that one public strike was going in front of Tahasil office since 17.03.23 regarding Balada Sairat source and Sub Collector, Sadar, Cuttack was came to this office on 27.03.23 for discussion with them. As per order of Sub Collector, Sadar, Cuttack you are hereby directed to appear before the Sub Collector, Sadar, Cuttack on dt.04.04.23 (Tuesday) at 11.00 AM unflinchingly.

So you are hereby directed to deposit the above amount by 30th March, 2023 positively otherwise action as per OMMC Rule will be initiated against you.

Handwritten
28/03/2023
Tahasildar, Kantapada
TAHASILDAR
KANTAPADA, CUTTACK

Memo No. 853DT. 28/03/23

Copy submitted to the Sub – Collector, Sadar, Cuttack for favour of kind information.

Handwritten
28/03/2023
Tahasildar, Kantapada
TAHASILDAR
KANTAPADA, CUTTACK

Annexure - H

43

By E-mail
Reminder

OFFICE OF THE TAHSILDAR, KANTAPADA

Ref. No. 2088 Dt. 21/6/23

To

Sri Bibekananda Dash, Managing Partner
Suryavanshi Earth Moovers
At- Sibanarayanpur
Po- Keonjhar, Dist- Keonjhar, PIN-758002



Sub :- Deposit of Royalty and Penalty for excess extraction of sand from Balada (Nainlo) Devi River Sand Sairat Source (Sairat Case No-22/2020-21) .

Ref :- This office letter No.692 dt.15.03.23 and No.852 dt.28.03.23, No.1030 dt.12.04.23

With reference to the letters on subject cited above this is to inform you that you have been directed to deposit Rs.38,38,814.00 (Rupees Thirty Eight Lakhs Thirty Eight Thousand Eight Hundred Fourteen Only) towards Royalty and Penalty for excess extraction of sand from Balada (Nainlo) Devi River Sand Sairat Source within a week. But till date you have deposited Rs.8,00,000/- only in our office account.

Bank Name:- INDIAN BANK

Branch Name:- NIALI

A/c No:- 794962565

IFSC Code:- IDIB000N026

So you are again requested to deposit the balance amount of Rs.30,38,814.00 within a week from issue of this letter in our above official account positively otherwise action will be taken as per OMMC Rule.

Handwritten signature
21/06/2023
Tahasildar, Kantapada

Memo No. 2089 DT. 21/06/23

Copy submitted to the ADM(Revenue) / Sub-Collector, Sadar, Cuttack for favour of kind information.

Handwritten signature
21/06/2023
Tahasildar, Kantapada

Tahasildar
KANTAPADA, CUTTACK, ODISHA

Annexure - I

OFFICE OF THE TAHSILDAR, KANTAPADA

Letter No 1907 Dt 01/08/23

44

To

Sri Bibekananda Dash, Managing Partner
Suryavanshi Earth Moovers
At- Sibanarayanpur
Po- Keonjharagarh
Dist- Keonjhar, PIN-758002

Sub :- Deposit of Royalty and Penalty for excess extraction of sand from Balada (Nainlo) Devi River Sand Sairat Source (Sairat Case No-22/2020-21) .

Ref :- Letter No. 8996, Dt.31.07.2023 of Sub- Collector, Sadar, Cuttack

With reference to the report on subject cited above, this is to inform you that the lease deed for the said source has been executed on dt.5.8.22 for operation of the Balada (Nainlo) Devi River Sand Sairat Source for five years from the date of agreement subject to maximum 25000 Cum of sand extraction in the first year. After receipt of public petitions the joint enquiry has been made by the composite team of Asst. Collector, Office of the Sub- Collector, Sadar, Cuttack, Revenue Supervisor, Kantapada, RI Brahmansailo, RI Dhanamandal & Amins of Kantapada Tahasil on 28.06.2023 and report submitted by the team on dt.04.07.23. As per Letter No. 692, Dt. 15.03.23. the excess extraction of sand was 13078 cum. But as per the report submitted by the joint enquiry committee on 04.07.23 the amount of sand which used in that road is 11,000 cum .

So following amount of Royalty, Additional Charge, DMF, EMF and Penalty for such illegal mining is imposed upon you for excess extraction of sand (13078-11000) = 2078.Cum as per OMMC Rule

i.	Royalty	= 2078 cum x Rs.35	= Rs. 72,730.00
ii.	Additional Charge	= 2078 cum x Rs.187	= Rs. 3,88,586.00
	Total		= Rs.4,61,316.00
iii.	DMF (10% of Royalty)	= Rs.4,61,316 x 10%	= Rs.46,132.00
iv.	EMF (5% of Royalty)	= Rs.4,61,316 x 5%	= Rs.23,066.00
v.	Penalty as per OMMC Rule 51 (1) (i)		= Rs. 5,00,000.00
	Total		= Rs. 10,30,514.00

Penalty paid by Lessee = Rs. 8,00,000.00

Total Balance = Rs. 2,30,514.00

So you are hereby directed to deposit the above amount towards Royalty, Additional Charge, DMF, EMF and Penalty for such illegal mining within a week from the date of issue of this letter positively otherwise action as per OMMC Rule will be initiated against you.

Tahasildar, Kantapada

Memo No.....1908.....DT.....01/08/23

Copy submitted to the ADM(Revenue) / Sub - Collector, Sadar, Cuttack/ Deputy Director, Mining, Cuttack for kirid information.

Tahasildar, Kantapada



45

Annexure - 10 J

File No.: 470283/188-MIN/04-2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
ODISHA)



Dated 12/06/2024



To.

GANESH KAR
GANESH KAR
Suryavanshi Earth Movers Sibanarayanpur, KENDUJHAR, ODISHA. 758030
ganeshpkarec@gmail.com

Subject:

Amendment in Environmental Clearance (EC) 22/04/2024 granted to the project under the provision of the EIA Notification 2006 -regarding.

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/OR/MIN/470283/2024 dated 22/04/2024 for grant of an amendment in prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107OR5936577A
(ii) File No.	470283/188-MIN/04-2024
(iii) Clearance Type	Amendment in EC
(iv) Category	B2
(v) Schedule No./ Project Activity	1(a) Mining of minerals Balada Sand Quarry over an area of 12.00 Acre or 4.85 Ha. under Kantapada Tahasil of Cuttack district, Odisha
(vii) Name of Project	CUTTACK, ODISHA
(viii) Location of Project (District, State)	SEIAA
(ix) Issuing Authority	22/04/2024
(x) EC Date	NO
(xii) Applicability of General Conditions	
(xiii) Status of implementation of the project	

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This has reference to your online application no. SIA/OR/MIN/470283/2024 dated 22.04.2024, wherein you have requested for amendment (i.e. amendment of EC regard to annual production of sand as per replenishment study report) of Environmental Clearance (EC) granted by SEIAA, Odisha vide letter no./EC Identification No. 2042/SEIAA dt. 05.08.2021 in favour M/s. Suryavanshi Earth Movers, the successful bidder/lessee.

2. The application was examined in the State Environment Impact Assessment Authority (SEIAA), Odisha in its 167th meeting held on 03.06.2024 in accordance with the EIA Notification, 2006 as amended from time to time and the following points are noted;

(i) This is a proposal for amendment of EC of Balada Sand Quarry over an area of 12.00 Acre or 4.85 Ha. under Kantapada Tahasil of Cuttack district, Odisha.

(ii) The project proponent has obtained EC from SEIAA, Odisha vide EC letter no. /EC Identification No. - 2042/SEIAA dt. 05.08.2021 and EC transfer vide letter no.4868/SEIAA dt. 13.07.2022 for Balada Sand Quarry over an area of 12.00 Acre or 4.85 Ha. under Kantapada Tahasil of Cuttack district, Odisha.

(iii) During EC application the PP has submitted required documents along with mining plan where it is mentioned that mineable reserve of the proposed sand is 126450 cum with depth of sand deposition was 3.0 meter and proposed for annual extraction-25000 cum.

(iv) The SEIAA allowed 25000 cum of sand for 1st year production with depth of mining 2.5 meter.

(v) There is an EC conditions point no. 9.1 to 9.2 in page no. 03 that "Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e. after August 2021, if satisfactory replenishment study report is not submitted."

(vi) The replenishment study was done by M/s. Geomac Solutions Pvt. Ltd, the (ORSAC Empanelment Agencies) with mentioned that Mineable Reserve during Pre-monsoon survey- 2023 = 50840Cum. Mineable Reserve during Post-monsoon survey-2023 = 72849Cum and quantity of sand replenished is 22009 cum and proposed production 22009 cum.

(viii) Documents submitted for amendment of EC;

3. The proposal was placed in SEAC meeting held on 04.05.2024 and the SEAC decided to recommend the proposal with following conditions.

(i) RS quantity derived is 22009 cum, which may be recommended as maximum qty subject to leaving safety zone as per guidelines.

(ii) Transport route to be decided with permission from the authority as the same is not clear from KML file.

4. Amendment of Environmental Clearance (EC) letter no./Identification no. 2042/SEIAA dt. 05.08.2021 issued for Balada River Sand Quarry in favour of M/s. Suryavanshi Earth Movers is **allowed** for extraction quantity of sand **22000 cum per annum** for the balance lease period. The other stipulated terms and conditions of the original EC initially granted remains same subject to satisfactory compliance to all the stipulated terms and conditions of EC along with following additional stipulation mentioned below.

Copy To

1. Joint Secretary (Environment), Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. Principal Secretary, Forests & Environment Dept., Government of Odisha for information.
3. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharapur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Member Secretary, CGWA, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011 for information.
7. Copy to Director of Mines, Steel & Mines Dept., Govt. of Odisha for information and necessary action.
8. Copy to the Collector/Sub Collector, Cuttack, DFO, Cuttack and Tahasildar Kantapada /Mining Cuttack for information and necessary action.
9. Chairman/Member / Member Secretary, SEIAA for information.
10. Chairman, SEAC/Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.

11. Guard file for record.

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CB

Annexure I

Additional EC Conditions

- (i) The PP is required to carry out the Annual rate of replenishment study (ARRS) through ORSAC empanel agency in subsequent year and submit the report to SEIAA, Odisha.
- (ii) The validity of EC is for validity of DSR or validity of lease period whichever is earlier.
- (iii) The Project Proponent (lease holder) shall deposit Rs.2,50,000/- with the respective District Environment Society for raising 500 plants (minimum @100 trees per Ha) of native species within 2 years in a suitable location adjoining to quarry.
- (iv) The PP will implement the EMP with a budgetary allocation as proposed in the EMP report during EC application.
- (v) The Project Proponent shall upload/submitted six monthly EC compliance in the Parivesh Portal of MoEF & CC., Govt. of India only within six months (06) from date of issue of transfer of EC, failing which the EC is liable to revoked.
- (vi) In case, there is a change in the scope of the project, fresh Environment Clearance shall be obtained.

Signature Not Verified

Digitally Signed by : K Murugesan
Member Secretary SEIAA

Date: 13/06/2024

OFFICE OF THE JHARAPADA GRAMA PANCHAYAT

At/P.O : Jharapada, P.S. : Govindpur, Dist. : Cuttack

Smt. Itishree Behera
Sarapanch, Jharapada Grama Panchayat

Mob. : 7855032622

Ref No. 289

Date 30/11/2024

ସମ୍ମାନୀୟ,

ଶ୍ରୀଯୁକ୍ତ ମାନ୍ୟବର ମୁଖ୍ୟମନ୍ତ୍ରୀ ଓଡ଼ିଶା ସରକାର

ବିଷୟ- (ବାଲିଘାଟ ବନ୍ଦ ସମ୍ବନ୍ଧେ)

ମହାଶୟ,

ଆମେ ନିମ୍ନ ସ୍ଵାକ୍ଷରକାରୀ ବଡ଼ଖରମଙ୍ଗା ଗ୍ରାମବାସୀ ବୃନ୍ଦ ଆପଣଙ୍କ ସଦୟ ବିଚାର ନିମନ୍ତେ ଜଣାଉ ଅଛୁ କି ? ଆମେମାନେ ଦେବା କନ୍ଦଳ ନଦୀର ମୁହାଣରେ ପ୍ରାୟ ୧୦୦ ରୁ ଊର୍ଦ୍ଧ୍ଵ ପରିବାର ବସବାସ କରୁଛୁ, ଯାହାର କି ଏକ ଘେରିବନ୍ଧ ନାହିଁ । ଆମ ମାନଙ୍କର ସୁରକ୍ଷା ପାଇଁ ସରକାରଙ୍କ ତରଫରୁ ଯେଉଁ ନଦୀବନ୍ଧ ନିର୍ମାଣ ହୋଇଛି ତାହା ଅତି ଅଣସୁବିଧିଆ ରାସ୍ତା । ଏହି ରାସ୍ତା ଦେଇ ବଜାର ନିର୍ଦ୍ଦେଶ ବାଲିଘାଟରୁ ଦୈନିକ ଦିନ ବାଲି ବୋଝେଇ ୧୦ ଟକିଆ, ୧୨ ଟକିଆ, ୧୨ ଟକିଆ ଭାରି ହାଇଡ଼ରେ ୧୦୦ ଟ୍ରପ ବାଲି ବାହାରକୁ ଯିବା ଆସିବା ଦ୍ଵାରା ନଦୀ ବନ୍ଧ ରାସ୍ତାଟି ଦୁର୍ବଳ ହେଉଛି । ବିଗତ ଦିନରେ ଏଠାରେ ଦୁଇଟି ଘାଇ ହୋଇ ଆମର ବ୍ୟାପକ କ୍ଷତି ହୋଇଥିଲା, ଯାହା ଫଳରେ ଆମ ଅଞ୍ଚଳବାସୀଙ୍କ ଧନଜୀବନ ପ୍ରତି ବିପଦର ଆଶଙ୍କା ଦେଖା ଦେଉଛି ଏବଂ ରାତ୍ର ସମୟରେ ହଠାତ ଦେହ ଅସୁସ୍ଥ ହେଲେ ମେଡିକାଲକୁ ଆସୁଲାନ୍ତୁ କି ଗାଡି ମାଧ୍ୟମରେ ଯିବା ଆସିବା ଅସୁବିଧା ହେଉଅଛି । ଏହି ସମସ୍ୟା ଗୁଡିକୁ ବିଚାରକୁ ନେଇ ଆମ ଅଞ୍ଚଳବାସୀଙ୍କ ଧନ ଜୀବନ ପ୍ରତି ଥିବା ବିପଦରୁ ରକ୍ଷା କରିବା ପାଇଁ ଏହି ବଳଦା (ନିର୍ଦ୍ଦେଶ) ବାଲିଘାଟକୁ ବନ୍ଦ କରାଯାଉ ।

ଏଣୁ ବିନୀତ ଅନୁରୋଧ କରୁକି ଆମମାନଙ୍କୁ ଉଚିତ ନ୍ୟାୟ ପ୍ରଦାନ କରାଗଲେ ଆମେମାନେ ବେଶେଷ ଚାରୋପକୃତ ହେବୁ ।

(ଇତି)

ଆପଣଙ୍କର ବିଶ୍ଵସ୍ତ

ବି.ଦ୍ର. :- ଏହାର ଏକ ନକଲ

ଜିଲ୍ଲାପାଳ କଟକ, SP କଟକ, DDM କଟକ, S.D.P.O ସଦର କଟକ

IIC ଗୋବିନ୍ଦପୁର ଏବଂ ସମସ୍ତ ଗଣମାଧ୍ୟମ ପ୍ରତିନିଧି

ମାନଙ୍କ ଅବଗତ ନିମନ୍ତେ ପ୍ରେରଣା କରାଗଲା ।

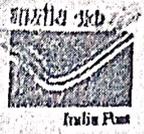
J. Behera
Sarapanch
Jharapada G.P.
Prakash Patra

49

SP ADASPUR S.O (754011)
 Counter No:1, 16/12/2024, 12:07
 To: HEMKANT CHIEF, LOK SENA BHAWAN
 PIN: 751001, Elumbarwar G.P.O.
 From: ITISHREE BE, JHARPADA SAILO J
 Wt: 20gms
 Amt: 41.30, Tax: 6.30, Amt. Paid: 47.60 (Cash)
 Track on www.indiapost.gov.in



SP ADASPUR S.O (754011)
 Counter No:1, 16/12/2024, 12:07
 To: THE COLLECTOR, CHARDINCHAK
 PIN: 752002, Chardinchak H.O.
 From: ITISHREE BE, JHARPADA SAILO J
 Wt: 20gms
 Amt: 41.30, Tax: 6.30, Amt. Paid: 47.60 (Cash)
 Track on www.indiapost.gov.in



SP ADASPUR S.O (754011)
 Counter No:1, 16/12/2024, 12:47
 To: SPT POLICE, NUKI BAZAR
 PIN: 753001, Cuttack G.P.O.
 From: ITISHREE BE, JHARPADA SAILO J
 Wt: 20gms
 Amt: 41.30, Tax: 5.30, Amt. Paid: 46.60 (Cash)
 Track on www.indiapost.gov.in
 Dial 1922663365 Clear Masks, Stay Safe



SP ADASPUR S.O (754011)
 Counter No:1, 16/12/2024, 15:47
 To: THE DMS CUTTA, WEATHER IND EST
 PIN: 754021, JAGATPUR S.O
 From: ITISHREE BE, JHARPADA SAILO J
 Wt: 20gms
 Amt: 41.30, Tax: 5.30, Amt. Paid: 46.60 (Cash)
 Track on www.indiapost.gov.in
 Dial 1922663365 Clear Masks, Stay Safe



SP ADASPUR S.O (754011)
 Counter No:1, 16/12/2024, 12:07
 To: SPO SDBR CUTTACK ADASPUR
 PIN: 754011, Adaspur S.O
 From: ITISHREE BE, JHARPADA SAILO J
 Wt: 20gms
 Amt: 17.70, Tax: 2.70, Amt. Paid: 19.90 (Cash)
 Track on www.indiapost.gov.in
 Dial 1922663365 Clear Masks, Stay Safe



SP ADASPUR S.O (754011)
 Counter No:1, 16/12/2024, 13:47
 To: THE IIC GOVIN, GOVINDPUR
 PIN: 754003, Govindpur S.O (Cuttack)
 From: ITISHREE BE, JHARPADA SAILO J



OFFICE OF THE

SO

JHARAPADA GRAM PANCHAYAT

At/PO: Jahrapada, PS: Govindpur, Dist.: Cuttack

Smt. Itishree Behera,

Sarpanch, Jahrapada Gram Panchayat
7855032622

Mob:

Ref No.: 289
30/11/2024

Date.

Respected,

Hon'ble Chief Minister, Government of Odisha.

Sub: (Regarding closure of Sand Sariyat)

Respected Sir,

We, the undersigned villagers of Badakharamanga Village want to bring your kind attention that, we are living 100 families near the bank of Devi Kandala River where there is no embankment. The embankment road which has been constructed for our safety consists of a very narrow road. Everyday due to continuous passage of 10 wheelers, 12 wheelers, and 16 wheelers Hywa carrying around 100 trips of sand from the Balada Nainlo sand sairat the said road is becoming weak. In past, twice the river breached into the land area through the embankment during the time of flood and we had sustained extensive damage, as a result there is a fear of loss of lives and properties of the local people and it is becoming more difficult to take someone to hospital by ambulance or any other vehicle in case some of the local people fall sick. Considering the problems as described above and in order to safeguard the lives and properties of the local people necessary steps may be taken to close the Balada (Nainlo) sand sairat.

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Therefore, it is our request that we shall remain obliged forever if justice may be served.

Yours Faithfully

N.B.: A copy of this letter is hereby forwarded to the Collector, Cuttack; S.P., Cuttack; DDM, Cuttack; SDPO, Cuttack Sadar; IIC, Govindpur PS; and all the print and electronic media for information.

CERTIFICATE

Certified that all endeavour have been taken to translate the document from Odia to English by me and typed in front of me.

Cuttack

Date: 24.02.25

Debashis Samantaray

DEBASHIS SAMANTARAY
Advocate

E.No-O-42/2024
Ph-7978814485

Annexure - L

52

To,

1. Deputy Director of Mines, Cuttack, At/P.O./District : Cuttack.

Date-15.09.25

2. Collector & District Magistrate, Cuttack, At/P.O./District : Cuttack.

3. State Environmental Impact Assessment Authority,

SRF-2/1, Acharya Vihar, Unit - IX, OPTCL Colony,

Anand Bazar, Bhoi Nagar, Bhubaneswar, Odisha 751022

RE ILLEGAL MINING

Sir/mam

This is to inform you that illegal sand mining at Balada (Nainlo) Sand Quarry lying at Devi River at Village Balada under Kantapada Tahasil over an area of Ac. 12.00 or 4.85 Hac is done by M/s. Suryavanshi Earth Movers.

That illegal sand mining is causing bank erosion and flood in the village Balada under Kantapada Tahasil which in turn is effecting the livelihood of residents living in and around the area.

The conditions of Environmental Clearance clearly puts forth that the mining shall be done by manual method no transportation is to be allowed on any road passing through village habitations. M/s. Suryavanshi Earth Movers, have flouted clauses and conditions laid down in the Environmental Clearance is continuing with the illegal mining outside the Plot no 1366, Khata no-223 on Sudusailo village designated, as well as transportation of the sand is done using Opposite village road, which is illegal and arbitrary.

M/s. Suryavanshi Earth Movers in utter disregard to the mining plan have been engaging heavy machinery / excavator and using mechanized means for loading of the sand into multi axle heavy vehicles using the village road for transportation of illegally mined sand. The illegal miner i.e. M/s. Suryavanshi Earth Movers is mining illegally in excess of 22009 cum sand as specified in the EC and outside the designated plot through during night by using heavy machines and illegally transporting sand through the narrow embankment road of the village. M/s. Suryavanshi Earth Movers is mining in excess 7,200 cum sand per month and 86,400 cum sand per year that is way beyond the extraction limit of 22009 cum per year as provided in the Environmental Clearance.

We are poor villagers suffering from air pollution and flood in the village due to illegal sand mining but till date no action is taken by the authorities, during monsoon time due to water illegal sand mining do not happen for two months but immediately as the water recedes the illegal sand mining again starts.

We request your good office to take action with regards to our earlier representation and take immediate action and stop illegal mining.

Yours Faithfully

Soubhagya Patra

Sudip Routroy

ଅଧ୍ୟକ୍ଷା ସୂର୍ଯ୍ୟବଂଶୀ

ସୁଦିପ ରାଉତରାୟ

Sunrat Patra

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Chandinchowk, ODISHA - 753002
From: SOUBHAGYA PATRA-754018
Amt: 35.00, CGST:3.00 SGST:3.00
Total Amt: 41.00, WT: 20 (Actual) gms
P. Mode: Cash,

Article Number: E0812210241IN
Transaction Date: 2025-09-19
Transaction Time: 13:18:09
Booking office: Badamulei B.0
Booking office Pin: 754018
USER ID: 50474485
Service: SP_INLAND
Payment mode: Cash
Prepaid: 0.00
Tax: 6.00
Total Amount: 41.00
Weight: 15.0 grams
Sender Name: Mr Soubhagya Patra
Addressee Name: Mr Deputy Director of Mines DDM
Delivery Office: JAGATPUR S.O
Delivery Office Pincode: 754021
Track on www.indiapost.gov.in or
Dial 18002666868

Article Number: E0812210238IN
Transaction Date: 2025-09-19
Transaction Time: 13:13:54
Booking office: Badamulei B.0
Booking office Pin: 754018
USER ID: 50474485
Service: SP_INLAND
Payment mode: Cash
Prepaid: 0.00
Tax: 6.00
Total Amount: 41.00
Weight: 15.0 grams
Sender Name: Mr Soubhagya Patra
Addressee Name: Mr State Environment Impact Assessment Authority SEIAA
Delivery Office: Bhoinagar S.O
Delivery Office Pincode: 751022
Track on www.indiapost.gov.in or
Dial 18002666868

54

(Signature)



ଖଣି ଉପନିର୍ଦ୍ଦେଶକ କାର୍ଯ୍ୟାଳୟ, କଟକ ମଣ୍ଡଳ, କଟକ
ପତ୍ର ସଂଖ୍ୟା.../ ଖଣି, ତା: ୦୫.୦୩.୨୦୨୧

ପ୍ରେରକ,

ଖଣି ଅଧିକାରୀ-ତଥା-ଜନସୂଚନା ଅଧିକାରୀ,
କଟକ ମଣ୍ଡଳ, କଟକ ।

ପ୍ରାପ୍ତେଷୁ,

ଶ୍ରୀ କାବନାନନ୍ଦ ପାତ୍ର,
ପିତା :- ରମେଶ ଚନ୍ଦ୍ର ପାତ୍ର,
ଗ୍ରା : ବ୍ରହ୍ମାଣବାଡ଼ି , ପୋ : ବଡ଼ମୁଲେଇ ,
ଥାନା:- ଗୋବିନ୍ଦପୁର , ଜି-କଟକ,
ଓଡ଼ିଶା, ପିନ୍ -୭୫୪୦୧୮.

ବିଷୟ :- ଶ୍ରୀ କାବନାନନ୍ଦ ପାତ୍ରଙ୍କର ଆର.ଟି.ଆଇ. (R.T.I) ଆର୍ଡ୍ ୨୦୦୫ ଅଧିନରେ ଚା-୧୮.୦୧.୨୦୨୫ ରିଖରେ
ମରା ଯାଇଥିବା ଆବଶ୍ୟକୀୟ ସୂଚନାର ଯୋଗାଣ, ଯାହା ଏହି କାର୍ଯ୍ୟାଳୟରେ ତା : ୨୨ .୦୧.୨୦୨୫ ରିଖରେ ପ୍ରାପ୍ତ
ହୋଇଅଛି ।

ମହତ୍ତ୍ୱ,

ଉପର ସୂଚିତ ଚିଠି ପ୍ରସଙ୍ଗରେ ଆପଣଙ୍କୁ ଜଣାଇ ଦିଆଯାଉଅଛି ଯେ, ଏହି ଚିଠି ସହିତ ଉପଲବ୍ଧ ଥିବା
ଆବଶ୍ୟକୀୟ ସୂଚନା ଯାହା ଖଣି ଅଧିକାରୀ କଟକଙ୍କ ଦ୍ୱାରା ସଂଲଗ୍ନ କରାଗଲା ।

ଏହା ଆପଣଙ୍କ ଗୋଚରାର୍ଥେ ପ୍ରେରଣ କରାଗଲା ।

ଆପଣଙ୍କର ବିଶ୍ୱସ୍ତ,

(Signature)
02.03.2021

ସଂଲଗ୍ନ : ପରିଶିଷ୍ଟ 'କ' ଠାରୁ 'ଗ'

ଖଣି ଅଧିକାରୀ - ତଥା - ଜନସୂଚନା ଅଧିକାରୀ,
କଟକ ମଣ୍ଡଳ, କଟକ

55



ସୂଚନା

- ୧. ୦୩.୦୮.୨୦୨୨ ରିଖରେ ଶ୍ରୀ ବାବନାନନ୍ଦ ପାତ୍ରଙ୍କୁ Y-ପର୍ମ (Form)ଗ୍ରହଣ କରିବା ପାଇଁ ହୋଇଥିବା ସ୍ୱାକ୍ଷର (Agreement) ପରିଶିଷ୍ଟ 'କ' ରେ ସଂଲଗ୍ନ କରାଗଲା ଏବଂ ପରବର୍ତ୍ତୀ ମୁହୂର୍ତ୍ତରେ ଲିଜଧାରୀ ଉକ୍ତ ସ୍ୱାକ୍ଷର (Agreement)କୁ ଖାରଜ କରିବା ପାଇଁ ଚହସିଲଦାର କଣ୍ଠାପତ୍ରା କୁ ଜଣାଇଛନ୍ତି ତାହାର ନକଲ ପରିଶିଷ୍ଟ 'ଖ' ରେ ସଂଲଗ୍ନ କରାଗଲା ।
- ୨. ବଳଦା ନଇଁଲୋ ଘାଟର ରାସ୍ତା ଉତ୍ତର ପୂର୍ବ ଦିଗକୁ ଅଛି ।

[Handwritten signature]
୦୫.୦୩.୨୦୨୩

ଖଣି ଅଧିକାରୀ - ତଥା - ଜନସୂଚନା ଅଧିକାରୀ,
କଟକ ମହାନଗର ନିଗମ

Translated copy

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56

~~Annexure P~~

**OFFICE OF THE DEPUTY DIRECTOR OF MINES,
CUTTACK DIVISION, CUTTACK**



Letter No. 878/ Mines, dated 05.03.2025

Sender

Mining Officer cum Public Information Officer
Cuttack, Division, Cuttack

Receiver

Sri Jibanananda Patra,
S/o- Ramesh Chandra Patra,
At-Brahmnabati, PO- Badamulei,
PS-Govindpur, Dist- Cuttack,
Odisha, Pin-754018.

Sub-Information sought by Sri Jibanananda Patra under (RTI) Act 2005 application dated 18.01.2025, which was received in this office on 22.01.2025.

Sir

In the context of the above-mentioned letter, you are hereby informed that the necessary information is available with this letter which is enclosed by the mining officer, Cuttack.

This is for your kind information

Yours faithfully

Annexure attached from A to C

Mining Officer cum Public Information Officer
Cuttack, Division, Cuttack

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②

INFORMATION

1. An Agreement signed by Jibanananda Patra on 03.08.2022 to accept Y-Form is attached herewith as Annexure-A and the copy of the letter sent by lease holder regarding cancellation of lease agreement which was sent to Tahasildar Kantapada which is attached herewith as Annexure-B.
2. Road to Balada Nainlo river bank is towards the North-East.

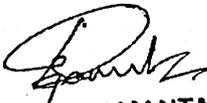
Mining Officer cum Public Information Officer
Cuttack, Division, Cuttack

CERTIFICATE

Certify that all endeavor have been taken to translate the document from Odia to English by me and typed in front of me.

Cuttack

Date: 15/05/2025


DEBASHIS SAMANTARAY
Advocate
E.No-O-42/2024
Ph-7978314485

58

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~~58~~



Annexure 13 ~~60~~ ~~69~~

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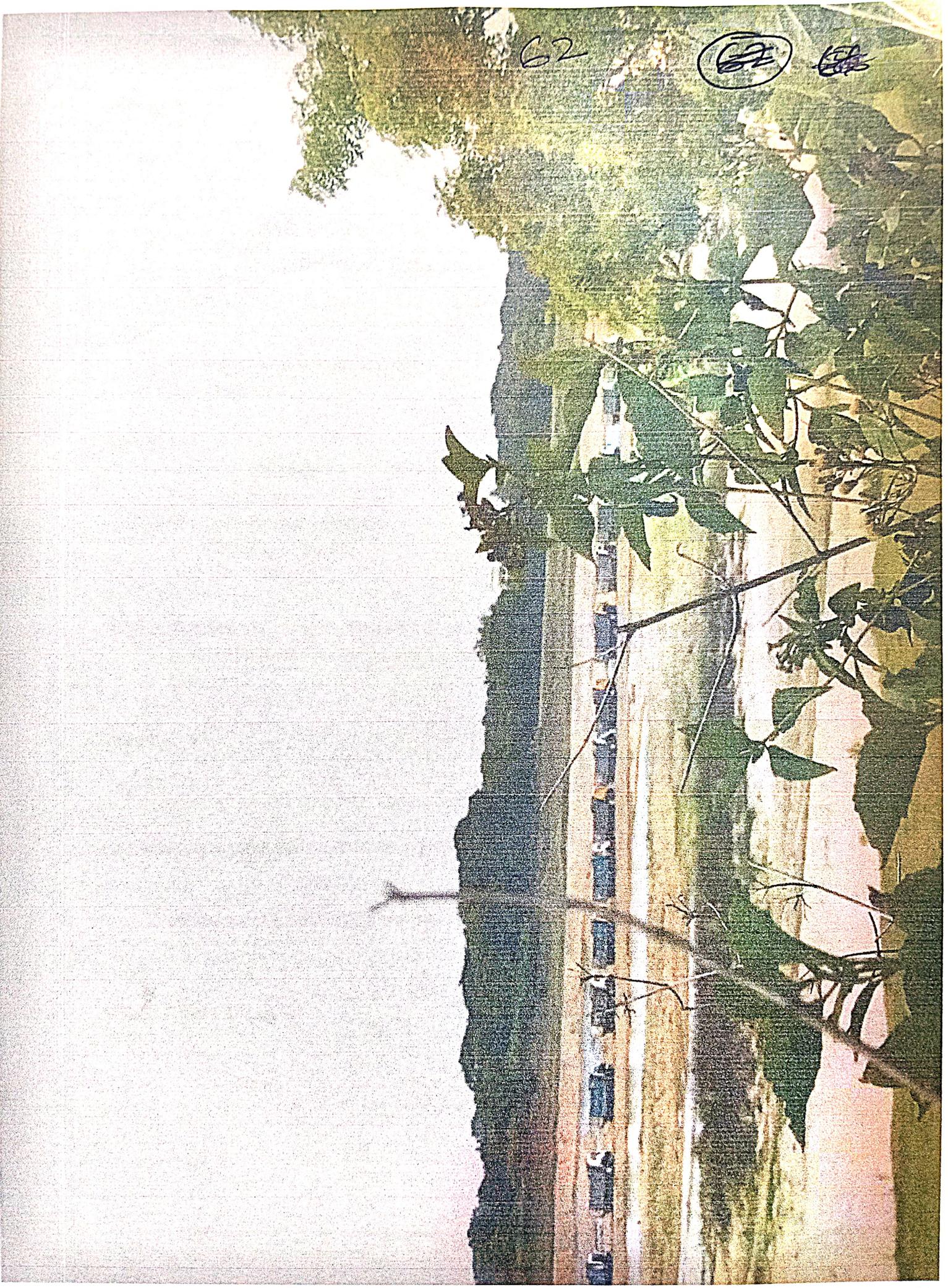
61

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ଖଣି ଉପନିର୍ଦ୍ଦେଶକ କାର୍ଯ୍ୟାଳୟ, କଟକ ମଣ୍ଡଳ, କଟକ
ପତ୍ର ସଂଖ୍ୟା...୧୪୬୨୨.../ ଖଣି, ତା: ..୧୨:୦୪:୨୦୧୨

ପ୍ରେରକ,

ଖଣି ଅଧିକାରୀ-ତଥା-ଜନସୂଚନା ଅଧିକାରୀ,
କଟକ ମଣ୍ଡଳ, କଟକ ।

ପ୍ରାପ୍ତେଷୁ,

ଶ୍ରୀ ସୁରେନ୍ଦ୍ର କୁମାର ପାତ୍ର,
ପିତା :- ପ୍ରଭାକର ପାତ୍ର,
ଗ୍ରା : ବ୍ରହ୍ମାଣବାଟି , ପୋ : ବଡ଼ମୁଲେଇ ,
ଥାନା:- ଗୋବିନ୍ଦପୁର , ଜି-କଟକ,
ଓଡ଼ିଶା, ପିନ୍ -୭୫୪୦୧୮.

ବିଷୟ :- ଶ୍ରୀ ସୁରେନ୍ଦ୍ର କୁମାର ପାତ୍ରଙ୍କର ଆର.ଟି.ଆଇ. (R.T.I.) ଆକ୍ ୨୦୦୫ ଅଧିନରେ ତା-୧୮.୦୧.୨୦୧୫ ରିଖରେ
ମଲା ଯାଇଥିବା ଆବଶ୍ୟକୀୟ ସୂଚନାର ଯୋଗାଣ, ଯାହା ଏହି କାର୍ଯ୍ୟାଳୟରେ ତା : ୨୨ .୦୧.୨୦୧୫ ରିଖରେ ପ୍ରାପ୍ତ
ହୋଇଅଛି ।

ମହାଶୟ,

ଉପର ସୂଚିତ ଚିଠି ପ୍ରସଙ୍ଗରେ ଆପଣଙ୍କୁ ଜଣାଇ ଦିଆଯାଇଅଛି ଯେ, ଏହି ଚିଠି ସହିତ ଉପଲବ୍ଧ ଥିବା
ଆବଶ୍ୟକୀୟ ସୂଚନା ଯାହା ଖଣି ଅଧିକାରୀ କଟକଙ୍କ ଦ୍ଵାରା ସଂଲଗ୍ନ କରାଗଲା ।

ଏହା ଆପଣଙ୍କ ଗୋଚରାର୍ଥେ ପ୍ରେରଣ କରାଗଲା ।

ଆପଣଙ୍କର ବିଶ୍ଵସ୍ତ,

ସଂଲଗ୍ନ : ପରିଶିଷ୍ଟ 'କ' ଠାରୁ 'ଗ'

ମି ୨୧/୧୨/୧୨
ଖଣି ଅଧିକାରୀ - ତଥା - ଜନସୂଚନା ଅଧିକାରୀ, (A.P.I.O)
କଟକ ମଣ୍ଡଳ, କଟକ
16/1/12

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ସୂଚନା

୧. ୦୧.୧୧.୨୦୨୪ ଠାରୁ ୧୭.୦୧.୨୦୨୫ ପର୍ଯ୍ୟନ୍ତ ର ସୂଚନା ପରିଶିଷ୍ଟ 'କ' ରେ ସଂଲଗ୍ନ କରାଗଲା ।

୨. ଟି. ଓ. (CTO) ର ନକଲ ପରିଶିଷ୍ଟ 'ଖ' ରେ ସଂଲଗ୍ନ କରାଗଲା ।

୩. ପଠା ଧାରା (Lease Deed) ର ନକଲ ପରିଶିଷ୍ଟ 'ଗ' ରେ ସଂଲଗ୍ନ କରାଗଲା ।

୪. ମେସିନ ସାହାଜ୍ୟରେ ବାଲି ଉତ୍ତୋଳନା କରିବା ପାଇଁ ସରକାରଙ୍କର ଡରପରୁ କୌଣସି ଅନୁମତି ପ୍ରଦାନ କରାଯାଇନାହିଁ ।

ମି. ପ୍ରମୋଦ କୁମାର ଦେବୁଆ ^{A.P.O}
ଖଣି ଅଧିକାରୀ - ତଥା - ଜନସୂଚନା ଅଧିକାରୀ,
କଟକ ମଣ୍ଡଳ, କଟକ
୧୫.୪.୨୪

Mining Officer-Cum-PIO
O/o. the Deputy Director of Mines
Cuttack Circle, Cuttack

Translated copy (19)

Annexure - P-2

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**OFFICE OF THE DEPUTY DIRECTOR OF MINES,
CUTTACK DIVISION, CUTTACK**

Letter No. 1465/ Mines, dated 16.04.2025

Sender

Mining Officer cum Public Information Officer
Cuttack, Division, Cuttack

Receiver

Sri Surendra Kumar Patra,
S/o- Pravakar Patra,
At-Brahmnabati, PO- Badamulei,
PS-Govindpur, Dist- Cuttack,
Odisha, Pin-754018.

Sub-Information sought by Sri Surendra Kumar Patra under (RTI) Act 2005 application dated 18.01.2025, which was received in this office on 22.01.2025

Sir

In the context of the above-mentioned letter, you are hereby informed that the necessary information is available with this letter which is enclosed by the mining officer, Cuttack.

This is for your kind information

Yours faithfully

Annexure attached from A to C

Mining Officer cum Public Information Officer
Cuttack, Division, Cuttack

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INFORMATION

1. Information from 01.11.2024 to 17.01.2025 is attached herewith as Annexure-A.
2. Xerox copy of CTO is attached herewith as Annexure-B.
3. Xerox copy of Lease Deed of lease holder is attached as Annexure-C.
4. No permission has been given by the Government for sand mining with the help of machine.

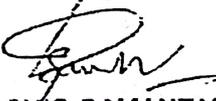
Mining Officer cum Public Information Officer
Cuttack, Division, Cuttack

CERTIFICATE

Certify that all endeavor have been taken to translate the document from Odia to English by me and typed in front of me.

Cuttack

Date: 15/05/2025


DEBASHIS SAMANTARAY
Advocate
E.No-O-42/2024
Ph-7978814485



Directorate of Minor Minerals
Government of Odisha

Sl#	Lessee	Source	Transit Pass No.	Generated on	Mineral Name	Dispatch Qty(Cum)	Vehicle No.	Consignee/ Buyer Name	Destination
1	SURYAVANSHI EARTH MOOVERS	BALADA-NAINLO DEVI RIVER SAND- (22/2020-21)	A2411260094/2/4	17-Jan-2025 11:53:53 PM	SAND	16.00	OD02AE2347	Aswini Kumar Mangaraj	Khordha
2	SURYAVANSHI EARTH MOOVERS	BALADA-NAINLO DEVI RIVER SAND- (22/2020-21)	A2501170065/1/1	17-Jan-2025 11:07:12 PM	SAND	22.00	OD02CV7334	Sunil Jena	Puri
3	SURYAVANSHI EARTH MOOVERS	BALADA-NAINLO DEVI RIVER SAND- (22/2020-21)	A2501160075/1/1	17-Jan-2025 08:25:30 PM	SAND	16.00	OD02CV9187	SUNIL JENA	PURI
4	SURYAVANSHI EARTH MOOVERS	BALADA-NAINLO DEVI RIVER SAND- (22/2020-21)	A2501160075/3/3	17-Jan-2025 08:15:42 PM	SAND	22.00	OD13Q1759	SUNIL JENA	PURI
5	SURYAVANSHI EARTH MOOVERS	BALADA-NAINLO DEVI RIVER SAND- (22/2020-21)	A2501150074/2/1	17-Jan-2025 07:57:02 PM	SAND	16.00	OD02CT8371	SUNIL JENA	KHURDA
6	SURYAVANSHI EARTH MOOVERS	BALADA-NAINLO DEVI RIVER SAND- (22/2020-21)	A2501090166/1/2	17-Jan-2025 03:55:41 AM	SAND	18.00	OD02CV7334	ASWINI KUMAR MANGARAJ	PURI
7	SURYAVANSHI EARTH MOOVERS	BALADA-NAINLO DEVI RIVER SAND- (22/2020-21)	A2501160075/3/1	16-Jan-2025 10:50:02 PM	SAND	22.00	OD13Q1759	SUNIL JENA	PURI
8	SURYAVANSHI EARTH MOOVERS	BALADA-NAINLO DEVI RIVER SAND- (22/2020-21)	A2501090166/1/1	16-Jan-2025 12:27:28 AM	SAND	18.00	OD02CV7334	ASWINI KUMAR MANGARAJ	PURI
9	SURYAVANSHI EARTH MOOVERS	BALADA-NAINLO DEVI RIVER SAND- (22/2020-21)	A2501150074/1/1	15-Jan-2025 09:47:02 PM	SAND	18.00	OD02CT8371	SUNIL JENA	KHURDA
10	SURYAVANSHI EARTH MOOVERS	BALADA-NAINLO DEVI RIVER SAND- (22/2020-21)	A2411260094/2/3	13-Jan-2025 10:58:34 PM	SAND	16.00	OD02CT8371	Aswini Kumar Mangaraj	Khordha
11	SURYAVANSHI EARTH MOOVERS	BALADA-NAINLO DEVI RIVER SAND-	A2411260094/2/2	12-Jan-2025 07:47:55 PM	SAND	16.00	OD21N9977	Aswini Kumar Mangaraj	Khordha

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Mining Officer-Cum-PIO
 16.4.25
 (A.P.I.O)



Directorate of Minor Minerals
Government of Odisha

Sl#	Lessee	Source	Transit Pass No.	Generated on	Mineral Name	Dispatch Qty(Cum)	Vehicle No.	Consignee/ Buyer Name	Destination
12	SURYAVANSHI EARTH MOOVERS	(22/2020-21) BALADA-NAINLO DEVI RIVER SAND- (22/2020-21)	A2501090166/2/3	12-Jan-2025 12:02:43 AM	SAND	16.00	OD02CV7334	ASWINI KUMAR MANGARAJ	PURI
13	SURYAVANSHI EARTH MOOVERS	BALADA-NAINLO DEVI RIVER SAND- (22/2020-21)	A2501090166/2/2	11-Jan-2025 06:42:07 PM	SAND	16.00	OD05BW7102	ASWINI KUMAR MANGARAJ	PURI
14	SURYAVANSHI EARTH MOOVERS	BALADA-NAINLO DEVI RIVER SAND- (22/2020-21)	A2501090166/2/1	10-Jan-2025 07:03:25 PM	SAND	16.00	OD05BW1702	ASWINI KUMAR MANGARAJ	PURI
15	SURYAVANSHI EARTH MOOVERS	BALADA-NAINLO DEVI RIVER SAND- (22/2020-21)	A2501090167/1/1	09-Jan-2025 11:44:36 PM	SAND	22.00	OD13W7539	SUNIL JENA	PURI
16	SURYAVANSHI EARTH MOOVERS	BALADA-NAINLO DEVI RIVER SAND- (22/2020-21)	A2411160024/1/1	09-Jan-2025 11:24:06 PM	SAND	16.00	OD05BW7102	Chikan Mohapatra	Puri
17	SURYAVANSHI EARTH MOOVERS	BALADA-NAINLO DEVI RIVER SAND- (22/2020-21)	A2411260094/1/1	09-Jan-2025 08:21:23 PM	SAND	16.00	OD05BX6242	Sunil Jena	Astaranga
18	SURYAVANSHI EARTH MOOVERS	BALADA-NAINLO DEVI RIVER SAND- (22/2020-21)	A2501080133/2/1	09-Jan-2025 12:26:10 AM	SAND	14.00	OD02BX7334	SUNIL JENA	PURI
19	SURYAVANSHI EARTH MOOVERS	BALADA-NAINLO DEVI RIVER SAND- (22/2020-21)	A2411260094/2/1	26-Nov-2024 11:42:01 PM	SAND	16.00	OD02BB1516	Aswini Kumar Mangaraj	Khordha
20	SURYAVANSHI EARTH MOOVERS	BALADA-NAINLO DEVI RIVER SAND- (22/2020-21)	A2411260092/1/1	26-Nov-2024 10:11:59 PM	SAND	16.00	OD01AH1110	Aswini Kumar Mangaraj	Khordha
						Total	348.00		

(Signature)
Mining Officer-Cum-PIO
16/11/2025
Deputy Director of Mines

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VAKALATNAMA IN THE HIGH COURT AT CALCUTTA

DISTRICT: _____

National Green Tribunal - E23

Constitutional Writ Civil Criminal Revisional
Appellate Jurisdiction

O. A No.

Of 2025

Soubhagya Patra

Appellant
Petitioner

-Versus-

State of odisha & or's

Respondent
Opposite party

Vakalatnama on behalf of Soubhagya PatraKnows all

men be these presents that by this Vakalatnama I/We appoint the Advocates Pleaders noted below or any one of them as my/our lawful Advocate or Advocates for filing the memorandum of appeal or petition Dona Saha in the above for entering appearance matter for appearing and conducting and arguing the same for depositing or Withdrawing any money in connection therewith, for moving the Court in any matter connected therewith for preparing the Paper Book in the case and for putting in papers, petition etc. on my/our behalf for filing or taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suits, appeals, petition etc. for signing and filing the petitions of compromise in connection with the said matter and for taking copies of paper from the Record and I/We further say that any act done by my/our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/our own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocate or Advocates his or their fees as settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocate or Advocates to conduct the case properly, failing which the said Advocate or Advocates after notice to me/us will be at liberty to withdraw from the further conduct of the case.

IN WITNESS WHEREOF I/we sign and execute this vakalatnama, on this the 12 day of 10 2025

NAME OF THE ADVOCATE

Dona Saha
Dona Saha
Email - Sahadona462@
gmail.com
E.No - F/1815/2022

Soubhagya patra
Deponent